

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1501 of 1998

Allahabad this the 02nd day of July, 2001

Hon'ble Mr.S.K.I. Naqvi, Jud.Member

J.P. Maurya(Retired), Section Engineer, (Inspector of Works), Resident of House No.351-A, Mohalla Adarsh Nagar, behind Alumunium Factory, Gorakhpur, U.P.

Applicant

By Advocate Shri I.M. Kushwaha

Versus

1. Union of India through Secretary, Ministry of Railway, New Delhi.
2. General Manager(Personnel), N.E. Railway, Gorakhpur(U.P.).
3. Senior Divisional Personnel Officer, D.R.M.Office, Varanasi U.P.
4. Divisional Accounts Officer, D.R.M.Office, Varanasi U.P.

Respondents

By Advocate Shri K.P. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

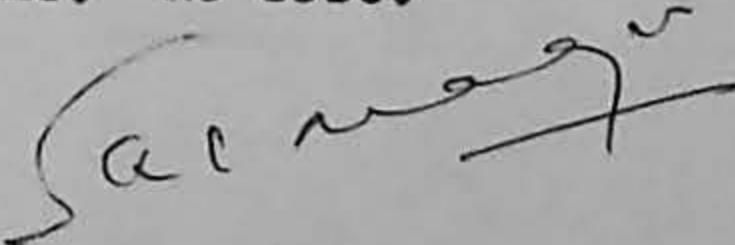
The applicant has a grievance that he retired as Section Engineer(Works) Tamkuhi Road, N.E. Railway on last date of June, 1997 after having attained the age of superannuation, but he has not been paid the full amount of retiral benefits inspite of several representations in this regard and the latest being dated 29.09.98, but of no avail or response from the

S.K.I.

.....pg. 2/-

~~side~~ of the respondents and, therefore, he has come up seeking relief for direction to make payment of balance of retiral benefits and also admissible pay arrears. Learned counsel for the applicant mentioned that the applicant is also ~~entitled~~ to interest for delayed payment and has, ^{but} to forward his claim for amount of interest as admissible under rule and directions by Hon'ble Supreme Court from time to time on several occasions. Learned counsel for the respondents mentions that as per his instructions the ~~app~~ applicant has not submitted clearance certificate of Store, which was in his charge and has also not informed regarding vacation of railway ^{as according to} ~~administration~~ as per prevailing rules in the department.

2. Keeping in view the facts and circumstances of the matter, the O.A. is disposed of with the direction that the pending representation of the applicant (ann.A-5) be decided within four weeks from the date of communication of this order after taking into consideration the facts as communicated through annexure-3 dated 28.8.97, and the amount, if any, payable to the applicant, be paid to him within 3 months thereafter with interest as admissible under rules. The applicant is also directed to furnish the complete information in respect of charge of the Store and vacation of official residence allotted to him by the railway department. No cost.



Member (J)

| M.M. |